

(d) if so, the details thereof?

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI GHULAM NABI AZAD): (a) All scheduled air transport operators are required to follow the guidelines promulgated on 1.3.1994.

(b) One Air Taxi Operator has already applied for permission to operate Scheduled Air Transport services.

(c) Yes, Sir.

(d) A detailed discussion was held with the Air Taxi Operators on 12.2.1994 before formulating the guidelines.

Foreign Financial Institutions

4382. SHRI RAM KAPSE: Will the Minister of FINANCE be pleased to state:

(a) whether any foreign financial institutions have been demanding more concessions;

(b) if so, the details thereof; and

(c) the reaction of the Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M.V. CHANDRASHEKHARA MURTHY): (a) to (c). Since the announcement of guidelines in September 1992 permitting investments by Foreign Institutional Investors (FIIs) in the capital market, the Government is constantly reviewing the facilities available for foreign investments. Suggestions made by FIIs from time to time for a more investor friendly climate are received and processed by the Government on an ongoing basis. Some of the facilities extended recently to FIIs include permission to FIIs to subscribe

(with limits) in public issues and firm allotments made by Indian corporate bodies. Further, Foreign Brokers registered with the Securities and Exchange Board of India (SEBI) have been allowed to place orders on behalf of FIIs registered with SEBI.

[*Translation*]

Rehabilitation of Tribals

4383. SMT. SHEELA GAUTAM:
SMT. BHAVNA CHIKHLIA:
SHRI MUMTAZ ANSARI:
SHRI RAJESH KUMAR:

Will the Minister of FINANCE be pleased to state:

(a) whether the State Bank of India have drawn up various schemes for the rehabilitation of the tribals;

(b) if so, the details thereof; and

(c) the details of the tribes rehabilitated during 1992-93 and 1993-94 under the above schemes, State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M.V. CHANDRASHEKHARA MURTHY): (a) to (c). The State Bank of India (SBI) has reported that no separate scheme for rehabilitation of tribals have been prepared. However, financial assistance to tribals has been extended by State Bank of India (SBI) for setting up small business and industrial ventures through different Government sponsored schemes and also through banks' own promotional schemes. State-wise number of persons belonging to Scheduled Tribes financed by the bank as on 31.3.1993 and 30.9.1993 (latest available) are given in the *Statement* enclosed.